

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No.30

C.P. (IB) 4377/MB/2019

IN THE MATTER OF:

Suresh Tarachand Gundecha

.... Operational Creditor

V/s

My Own Eco Energy Pvt Ltd

.... Corporate Debtor

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on **16.11.2021**

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH

HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

ADV J M BHALGAT

For the Respondent:

ORDER

Mr. J. M. Bhagat, Counsel for the Petitioner is present. He states that despite the service of notice, there is no representation from the side of the Respondent.

Counsel for the Petitioner seeks time to place on record Affidavit of Service. List this matter on **19.01.22**.

Petitioner is directed to file Affidavit of Service well before (not later than 16.01.2022) the next date of hearing.

Sd/-

(JUSTICE PRADEEP NARHARI DESHMUKH)
MEMBER (JUDICIAL)

Sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

16.11.2021
JENNY